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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

Public Notice No. 5 /2015-2020
Dated the 27th May, 2021

Subject: Amendment in Para 2.108 (c) (iv) of Handbook of Procedure, 2015-20.

In exercise of powers conferred under paragraph 1.03 and 2.04 of the Foreign Trade Policy 2015-2020, the Director General of Foreign Trade hereby makes the following amendments in Para 2.108 (c) (iv) of Handbook of Procedure, 2015-20:

<table>
<thead>
<tr>
<th>Existing Para 2.108 (c) (iv)</th>
<th>Revised Para 2.108 (c) (iv)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Fee not exceeding Rs.200/- per certificate as may be prescribed by concerned agency.</td>
<td>Fee of Rs.200/- per certificate.</td>
</tr>
</tbody>
</table>

2. **Effect of this Public Notice:** Fee of Rs. 200/- per Certificate is notified.

(Amit Yadav)
Director General of Foreign Trade &
Ex-officio Addl. Secretary to the Government of India
Email: dgft@nic.in

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